

ANF-2 I
**APPLICATION FOR FREE SALE & COMMERCE CERTIFICATE FOR ITEMS OTHER THAN
MEDICAL DEVICES/INSTRUMENTS**

1. Name of the firm / Company :
2. Address of Registered Office / Branch :
- (i) Tel No :
- (ii) Fax No :
- (iii) e.mail ID :
3. Importer Exporter Code No :
 - (i) Code No.
 - (ii) Name & Address of issuing authority
4. Registration–cum–Membership Certificate (RMC) details:
 - (i) Name of the Council
 - (ii) Registration No and date
 - (iii) Validity
5. Application Fee Details
 - (i) Amount in Rs.
 - (ii) Demand Draft /Bank Receipt/Electronic Fund Transfer No.
 - (iii) Date of Issue/Transfer
 - (iv) Name& Branch of Bank on which drawn
6. Brief Description of exports :
 - (i) Details of foreign buyer with complete address, e.mail ID etc.
 - (ii) Brief description of items to be exported under the certificate
7. Details of items for which Free Sale & Commerce Certificate is sought to be obtained (Annexure A to be attached duly self-certified) :

Signature)
Name & Designation of the Authorized Signatory
Seal of the Company

DECLARATION / UNDERTAKING

1. I hereby declare that items listed in Annexure A,
 - (iii) are not prohibited or restricted for export under Schedule 2 of ITC (HS) and are free for export;
 - (iv) the export of the items does not violate any of the provisions of the laws/Acts established by any of the Ministries/Departments/Offices of the Central/State Governments; and

any We further undertake to abide by any of the provisions under FTP, FT(D&R) Act, 1992, as amended, or other law established by any of the Ministries/Departments/Offices of the Central/State Governments relating to export of these items.

2. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
3. I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4. I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).
5. I/We hereby certify that:
 - A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - a. The Customs Act, 1962,
 - b. The Central Excise Act 1944,
 - c. Foreign Trade (Development & Regulation) Act 1992, as amended, and
 - d. The Foreign Exchange Management Act, 1999;
 - e. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - f. Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
 - B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;
 - C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
 - D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.
6. I / We hereby declare that I / We have not obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
7. I / We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) and that the item(s) exported / proposed to be exported does not fall within this list and that I / We agree to abide by the provisions of FTP for export of SCOMET items contained in the FTP, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported.
8. I / We solemnly declare that I / We have applied for / obtained a RCMC to the EPC which pertains to our main line of business. In case we have applied to any other council, the application has been made within the purview of the provisions of Para 2.94 of the HBP.
9. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Place

Date

Signature of the Applicant

Name

Designation

Official Address

Telephone

Residential Address

Email Address

Note: This form with Annexure-A may be submitted without other parts of the Aayat Niryat Form.

Annexure – A

Proforma for Submission of list of Products
(May be clearly typed)

S. No.	Name of Product	ITC (HS) Code	Manufacturers / Exporters name and address	Is the product licensed under the provisions of the laws / Acts established by any of the Ministries / Departments / Offices of the Central / State Governments for manufacture and sale, and if so please specify	Description of the product including use (attach literature, if required.)

Annexure – B

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

FREE SALE AND COMMERCE CERTIFICATE

The items as per Annexure (Total items) manufactured by M/s. (Name of the firm & full address) are freely sold in India and are freely exportable.

This certificate is valid for a period of two year from the date of issue.

Encl: As above.

Place:

Date:

(Signing Authority)
For Additional / Joint Director General of Foreign Trade

Note: This certificate is based on declaration by the above firm that items of export shown in Annexure are neither restricted nor prohibited for export.